

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No.2863 of 2021

Pappu Kumar @ Pappu Prasad Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Saibal Kr. Laik, Advocate
For the State : Mr. Satish Prasad, Addl.P.P

Order No.02 Dated- 12.04.2021

Heard the parties through video conferencing.

Apprehending his arrest in connection with Gomia P.S. Case No.02 of 2021 corresponding to G.R. No.71 of 2021 instituted under Sections 379, 411, 34 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner was involved in transportation of stolen iron and other articles made of iron which were seized by the police party and which belong to Swang Washery of the Central Coalfields Limited. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards para-10 of the instant bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is also submitted that the petitioner has been implicated in this case only on the basis of confessional statement of co-accused persons. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Bermo at Tenughat within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.10,000/-(Rupees ten thousand) as cash security** and on furnishing

bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Bermo at Tenughat in connection with Gomia P.S. Case No.02 of 2021 corresponding to G.R. No.71 of 2021 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/